

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.106

**CP(IB) 725 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Dachser India Pvt Ltd

.....Applicant

V/s

Krosyl Pharamaceuticals Pvt Ltd

.....Respondent

**Order delivered on ..14/09/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Operational Creditor : Ms. Pragati Bansal, Ld. Adv.  
For the Corporate Debtor : Mr. Rushabh Shah, Ld. Adv.

**ORDER**

Both of them submitted that the matter is settled. Learned Counsel for the Operational Creditor filed withdrawal pursis. The permission for withdrawal is granted.

Accordingly, **CP(IB) 725 of 2019** is withdrawn and stands disposed of.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**